

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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Subject: Surrender of the Certificate of Enrollment as an Advocate.

NOTIFICATION

No: 3402 **of 2025/RG/LP**

Dated: 28.10.2025

It is hereby notified that the below mentioned applicants have voluntarily suspended their practice as an Advocate and have surrendered their Certificates of Enrolment as an Advocate, therefore, the same are suspended from the date(s) shown against each:-

S.No	Name S/Shri/Smt	Date of Submission	Enrollment Licence No. & Dt.
1	Malik Arbaz Farooq S/O Farooq Ahmad Malik R/O Tachloo, District Shopian A/P Sainik Colony, Chowadhi, Jammu	09.10.2025	JK-856/2021 Dt.13.12.2021 (Absolute)
2	Faheem Altaf S/O Mohamad Altaf Reshi R/O Nowgam, Devsar, Reshi Mohalla, District Kulgam.	30.09.2025	JK-384/2021 Dt.15.07.2021 (Absolute)

By Order.


(Mohammad Yasin Beigh)
Registrar(Admn)

No: 60280-95/24 **RG/LP** **Dated: 28.10.2025** @ 

Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu/Srinagar.
2. Principal District & Sessions Judge, Jammu/Kulgam/Shopian.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K High Court Bar Association, Jammu/Srinagar.
5. President District Bar Association, Jammu/Kulgam/Shopian.
6. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
7. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to upload the same on the official website of the High Court for information of all the concerned.
8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Mr/Ms. _____
..... for information and compliance.


Registrar (Administration)
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